

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A./021/927/2016  
Date of Order : 29-05-2018

Between :

A. Seshagiri Rao S/o Venkateswara Rao,  
Aged about 60 years, Occ: Assistant Postmaster General,  
Office of Chief Postmaster General, A.P.Circle,  
Dak Sadan, Hyderabad. ....Applicant

AND

1. Union of India,  
Rep by the Director General and Ex-officio Secretary,  
Department of Posts,  
Ministry of Communications & Information Technology,  
Dak Bhavan, Sansad Marg, New Delhi.
2. The Chief Postmaster General,  
A.P.Circle, Dak Sadan, Abids, Hyderabad.
3. Assistant Director (Staff & Est),  
O/o The Chief Postmaster General,  
A.P.Circle, Dak Sadan,  
Abids, Hyderabad. ...Respondents

Counsel for the Applicant: Mr. M. C. Jacob

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member )

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Heard Mr. M. C. Jacob, learned counsel appearing for the applicant and Mr. B. Lakshman representing Mr. K. Rajitha, learned Sr Central Govt., Standing Counsel for Respondents.

2. Mr. M. C. Jacob, learned counsel appearing for the applicant submits

that after filing of this Original Application against the order passed by the Respondents in not accepting the voluntary retirement, the applicant retired on superannuation and therefore no cause survives. Hence learned counsel for the applicant seeks permission to withdraw the OA.

3. Accordingly the Original Application is dismissed as withdrawn. No order as to costs.

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 29<sup>th</sup> May, 2018.  
Dictated in Open Court.

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